CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

GR 274/2000 in OA 1806/1996

New Delhi this the 28th day of July, 2000

Hon'ble Smt.Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K.Majotra, Member (A)

Rajendra Roy
Compaign Officer
DAVP, Ministry of Information
and Broadcasting, 3rd Floor,
PTI Building, Sansad Marg,
New Delhi-1

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.. petitioner

(Applicant present in person)

Versus

Y.N.Chaturvedi, Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi.

.. Respondent

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

We have heard Shri Rajendra Roy petitioner in Cp 274/2000.

2. Having regard to the provisions of Section 21 of the Contempt of Court Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985, this Cp is not maintainable and it is accordingly dismissed, Leaving it open to the petitioner to proceed in accordance with law, if he so desires.

(V.K.Majotra)

Member(A)

(Smt.Lakshmi Swaminathan)

Member (J)